

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:2986
ANSWERED ON:31.07.2014
PANCHAYATI RAJ INSTITUTIONS
Kumar Shri Kaushalendra

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the government is preparing the details of the activities pertaining to the functions, funds and transfer of funds of Panchayati Raj Institutions;
- (b) if so, the details thereof;
- (c) whether the Government has fixed any time-frame for the completion of the schemes of the first phase and for the implementation of successive schemes and programmes; and
- (d) if so, the details thereof;

Answer

MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI UPENDRA KUSHWAHA)

(a) &(b): Article 243G of the Constitution (73rd amendment) mandates the State Governments to devolve powers to PRIs for administering 29 subjects listed out in the Part IX of the Constitution such as agriculture, rural development, primary education, public health, drinking water, sanitation, etc. For this purpose, the concept of "Activity Mapping" was introduced as an instrument for delineating the role and responsibilities of PRIs to administer the aforesaid 29 subjects.

(c) & (d) As reported from the 30 States/UTs that they have devolved powers such as funds, functions and functionaries (3Fs) to PRIs on the 29 subjects at different level. Moreover, all the Central Ministries/Departments which are implementing CSSs/Central Sector/ACA schemes for socio-economic development at grass root level, have been advised to review their schemes for delineation of role and responsibilities of PRIs in their implementation and monitoring. The Cabinet Secretary had also written letter to all the Secretaries in the Ministries/ Departments on 6th August, 2013 for taking time-bound action for the aforesaid purpose. Subsequently, the Committee of Secretaries (CoS) also reviewed progress made on the matter with 8 Ministries/ Departments (viz., Ministry of Rural Development, D/o Agriculture and Cooperation, M/o Water Resources, M/o Rural Drinking Water and Sanitation, D/o School Education and Literacy, M/o Health and Family Welfare, M/o Women and Child Development and M/o Tribal Affairs). These Ministries/Departments have, by and large, revised guidelines of their Schemes and prepared "Activity Mapping" to be attached with schemes and circulated the same to State Governments/UTs for necessary compliance.